Court-II

In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Execution Petition No. 3 of 2016 in Appeal No.190 of 2014

Dated : 13th May, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

M/s Parvati Steel & Alloys ... Appellant(s)
Versus
Himachal Pradesh State Electricity Board Ltd. ... Respondent(s)

Counsel for the Appellant(s) : Mr Ajay Vaidya and Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : -

O R D E R

This is an Execution Petition filed by applicant in Appeal No. 188 of 2014, seeking direction to the respondent/HPSEBL to comply with the directions of this Appellate Tribunal, as given in judgment dated 18.12.2015 in Appeal No. 188 of 2014 and further direct HPSEBL to pay the IDC amount mentioned therein with delayed surcharge accrued thereof.

Admit. Issue notice, returnable within four weeks from today, to the sole respondent/HPSEBL requiring to file show cause within six weeks from today.

Dasti service permitted. Post the Execution Petition for hearing on ***29th July, 2016.***

(T. Munikrishnaiah)
Technical Member

(J. Surendra Kumar)
Judicial Member

sh/kt